

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 130/2001
MA 916/2001
OA 720/2000

2A

New Delhi, this the 12th day of July, 2001

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri T.C.Jain
S/o Late Shri Chiranjilal Jain
Ex.MES-430886/Superintendent B/R Gd.I
O/O G.E.South, Meerut Cantt.

Residential Address :-

72-C, Jain Nagar, Tirthankar Marg
Railway Road,
Meerut City.

...Petitioner

(By Advocate Shri G.D.Bhandari)

V E R S U S

1. Shri Yogendra Narain,
Defence Secretary
Ministry of Defence/South Block
New Delhi. ~
2. Maj. Gen. Prakash Suri
The Chief Engineer,
Central Command,
Engineer Branch, Lucknow-2.
3. Lt.Gen.Hari Uniyal
Engineer-in-Chief (E-in-C)
Army HQ/Kashmir House DHQ
New Delhi.
4. Col. D.Satyanarayan
Commander Works Engineer (CWE)
29-J, The Mall, Meerut Cantt.
5. Shri Ravi Sinha, E.E.~
Garrison Engineer (South)
The Mall, Meerut Cantt.

...Respondents

(By Advocate Shri A.K.Bhardwaj)

O R D E R (ORAL)

BY HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J)

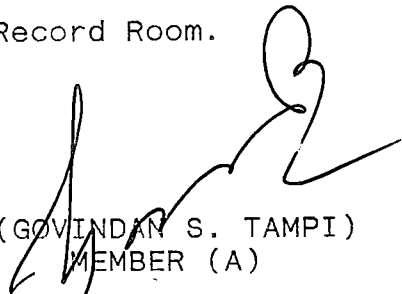
We have heard both the learned counsel further
in CP 130/2001.

2. Shri G.D.Bhandari, learned counsel has
vehemently pointed out that in paragraph 16 of the
reply filed by the respondents dated 28-5-2001, they

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have used the word 'Provisional' with regard to the payments made by way of pay and allowances to the petitioner. Shri A.K.Bhardwaj, learned counsel has clarified, on instructions from Depttl. representative Shri Ravi Sinha, GES, Meerut, who is present in Court that at the time when the reply was filed the payment was made provisionally, subject to further financial clearances from the concerned officers. He has submitted that these amounts ^{are} ~~they~~ have been finally paid to the petitioner, on which Shri G.D.Bhandari, ^{and said that} learned counsel immediately accepted that, ^{and} in that case he has nothing further to state in the CP. 25

3. Noting the above submissions of the learned counsel for the parties, CP 130/2001 is accordingly dismissed. Notices to the alleged contemnors are discharged. File be consigned to the Record Room.


(GOVINDAN S. TAMPI)
MEMBER (A)


(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)

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